

Government of India/Bharat Sarkar
Ministry of Railways/Rail Mantralaya
(Railway Board)

28/3

New Delhi, dt. 23.3.83

Notification

G.S.R. 323 In exercise of the powers conferred by sub-section (1) of section 47 of the Indian Railways Act 1890 (9 of 1890), the Central Government hereby make the following rule further to amend the Indian Railways (Open Lines) General Rules, 1976, namely:

- (1) The rules shall be called the Indian Railways (Open Lines) General (Amendment) Rules, 1983.
- (2) They shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- (3) In the Indian Railways (Open Lines) General Rules, 1976, in sub-rule (2) of rule 1403, for the words 'permission to approach' wherever they appear, the words 'Line Clear' shall be substituted.


(S3/RR/2/Vol.VIII/Part/(1))

Note: The Indian Railways (Open Lines) General Rules, 1976 have been notified in the Gazette of India, Extra-Ordinary, dated 21.7.81, Part II, Section 3, Sub-section (i) under G.S.R. No.445(E).

(C.K.S.)

(C.K. Swaminathan)
Member Traffic & Ex-officio
Secretary to Government of India.

To be published in the Gazette of India, Part II, Section 3, Sub-section (i).


(Y.S.L. Mathur)
Director (Security),
Railway Board.

24/3/83

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.